

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 1210/2021

(Arising out of impugned final judgment and order dated 31-01-2018 in FA No. 406/2006 passed by the High Court of Judicature at Allahabad)

MANOHAR LAL & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.32617/2021-CONDONATION OF DELAY IN FILING and IA No.32618/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.32619/2021-EXEMPTION FROM FILING O.T. and IA No.32621/2021-EXEMPTION FROM FILING AFFIDAVIT)

Date : 09-03-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Pranaya Kumar Mohapatra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the petitioners seeking adjournment as he is suffering with fever and cold, matter is adjourned for two weeks.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)